

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 146 of 2012**

**Dated : 21<sup>st</sup> July, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Chhattisgarh Mini Steel Plant Association** ... **Appellant(s)**  
**Versus**

**Chhattisgarh State Electricity**  
**Regulatory Commission & Ors.** ....**Respondent(s)**

**Counsel for the Appellant (s) : Mr. Chinmoy Pradip Sharma**  
**Mr. Sayan Ray**  
**Counsel for the Respondent (s) : Ms. Swapna Seshadri for R-1**  
**Mr. K. Gopal Choudhary for R-2**

**ORDER**

As per our directions an Application has been filed by the Appellant giving some details/reasons for seeking for the withdrawal of this Appeal. But these details are disputed by the learned counsel for the Respondents.

Therefore, we feel it appropriate to direct the Appellant to be present here on the next date of hearing along with the affidavit.

Post the matter on **01.08.2014.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

ts/vg